

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 47/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the PPAs executed between the Petitioner and the Respondents for seeking approval of Safeguard Duty as an event under 'Change in Law'.

Petitioner : Avaada Clean Energy Private Limited (ACEPL)

Respondents : Ordnance Factory Board and Anr.

Date of Hearing : 11.12.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Parties present : Shri Ankur Sood, Advocate, ACEPL
Ms. Romila Mandal, Advocate, ACEPL
Shri Amit Ojha, Advocate, ACEPL
Shri Ashish Bhardwaj, Advocate ACEPL
Ms. Poorva Saigal, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Shri Rajiv Srivastava, Advocate, Ord. Factory Board

Record of Proceedings

Learned Proxy counsel for the Respondent, Ordnance Factory Board, submitted that arguing counsel in the matter is not available and requested to adjourn the matter. Learned counsel for the Petitioner objected the same.

2. Considering the request of the Respondent, the Commission adjourned the matter as last opportunity.
3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D.Pant)
Deputy Chief (Law)**

